

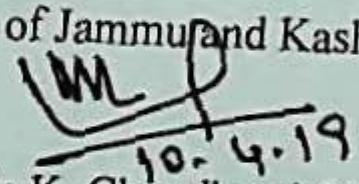
Government of Jammu and Kashmir
Industries and Commerce Department
Civil Secretariat, Jammu/Srinagar.

Notification,
Jammu, the 10th April, 2019.

SRO279- In exercise of the powers conferred by section 15 read with section 23 C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957), the Government hereby direct that in rule 104-A of the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, for the figures, sign & words "28th of February, 2019", the figures, sign and words "30th of April, 2019", shall be substituted.

This notification shall be deemed to have come into force w.e.f. 01-03-2019.

By order of the Government of Jammu and Kashmir.


(Navin K. Choudhary) IAS
Principal Secretary to Government,
Industries & Commerce Department.

No: IND/Legal/27/2013-II

Dated: 10-04-2019

Copy for information to the :-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of J&K.
3. Principal Secretary to Hon'ble Governor, J&K.
4. Divisional Commissioner, Jammu/Kashmir.
5. All Deputy Commissioners.
6. Director, Geology & Mining J&K.
7. Managing Director, JK ML/JKCL.
8. General Manager, Government Printing Press, Jammu for publication in the official Gazette.
9. OSD to Advisor (S) to Hon'ble Governor.
10. Pvt. Secretary to Chief Secretary, J&K.
11. Pvt. Secretary to Principal Secretary to Government, I&C Deptt
12. Incharge website.